



**High Court of Tripura**  
**Agartala**

**Order No. 31**

**Dated, Agartala, the 26<sup>th</sup> April, 2013**

Hon'ble the Chief Justice has been pleased to direct that when a matter is not taken up by the Hon'ble High Court for any reason then the matter shall not be dropped from the list. The matter shall continue in the list of the same Bench and shall be placed before the same Bench on the next date when the Bench is available.

Any violation of this direction shall be dealt with severely.

**By Order,**

*sd/*

**(M. Chakrabarti)**  
**Registrar**

**Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 6481-99 April 26, 2013**

**Copy to:**

01. The President, High Court Bar Association, Agartala;
02. The Secretary, High Court Bar Association, Agartala;
03. The Advocate General, Tripura, Agartala;
04. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
05. The Public Prosecutor, High Court of Tripura, Agartala;
06. The Govt. Advocate, High Court of Tripura, Agartala;
07. The I/c. Joint Registrar, High Court of Tripura, Agartala;
08. The Deputy Registrar(s), High Court of Tripura, Agartala;
09. The Assistant Registrar(s), High Court of Tripura, Agartala;
10. The Librarian-cum-RO., High Court of Tripura, Agartala;
11. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
12. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
13. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
14. The Superintendent(s), High Court of Tripura, Agartala;
15. The Sr. Grade Translator-cum-i/c. Paper Book Section, High Court of Tripura, Agartala;
16. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
17. The Bench Clerk(s), High Court of Tripura, Agartala;
18. The Bench Sections, High Court of Tripura, Agartala; and
19. Order File.

*M*  
*26.04.13*  
**(M. Chakrabarti)**  
**Registrar**